


ORISSA HIGH COURT: CUTTACK

ADVERTISEMENT

No. 01 Date: 22.04.2019.

The High Court of Orissa, Cuttack invites applications from the eligible Advocates to be designated as Senior Advocates in the prescribed format as per Form-2 of Appendix-A of High Court of Orissa (Designation of Senior Advocate) Rules, 2019. The applicant shall append a certificate that he/she has not applied to any other High Court for being designated as a Senior Advocate and that his/her application has not been rejected by the High Court within a period of two years prior to the date of the proposal or application, as the case may be and a declaration to the effect that in case any of the information, if found to be false/inaccurate, his/her candidature shall be deemed to be rejected, even if selected/designated. Furthermore, the advocates, who had earlier applied, are to re-submit their applications as per the format (Form-2 of Appendix-A) of the above Rules. A copy of the application format as per Form-2 of Appendix-A of High Court of Orissa (Designation of Senior Advocate) Rules, 2019 is annexed herewith. The last date for receipt of application shall be within 30 days from the date of this advertisement published.

  
22/04/2019  
Registrar (Judicial)

## APPENDIX-A

[See Rule 5(1)]

### Form No.2

#### FORM OF APPLICATION FOR DESIGNATION AS SENIOR ADVOCATE

<b>Latest passport size photograph of Applicant</b>
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1.	Name	:	
2.	Father's /Husband's Name	:	
3.	Address	:	
	Permanent Address		
	Correspondence Address	:	
4.	Age/Date of Birth	:	
5.	Enrollment No. Bar Council & Enrollment Date (Enclose copy)	:	
6.	Advocate Roll No.	:	
7.	Name of the Bar Association of which he/she is a member	:	
8.	Number of years of practice, and in which Court(s)	:	
9.	If specialized in any branch of Law	:	
10	Professional Qualification (Enclose Copy)	:	
11.	Additional Qualification (Enclose Copy)	:	
12.	Contact No.	:	
	Email	:	
13.	Whether he/she is, or has been in the panel of Advocates of the State or Central Government or a public sector undertaking, or a statutory body, or institution. If so, details thereof.	:	

14.	Particulars of important matters involving question of law in which he/she appeared in the last five years, and particulars of at least ten citations of such reported cases during this period.	:	
15.	Names and particulars of Advocates associated with him/her in his/her chamber/office.	:	
16.	Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his/her chamber/office), during the proceeding three years, and the name and particulars of the Advocates on whose behalf he/she appeared.	:	
17.	Particulars of articles, if any, published in any journal or books, if any, authored.	:	
18.	Whether associated with any Law Colleges/Universities (if so, the particulars thereof).	:	
19.	Particulars of the cases in which he/she provided free legal aid.	:	
20.	Particulars of the pro bono work performed.	:	
21.	Whether or not his/her name was considered for being designated as Senior Advocate within last two years.	:	
22.	Whether he/she is involved in any criminal case, disciplinary proceedings before the State Bar Council. If so the particulars/the result/the stage of the proceedings.	:	
23.	Whether he/she is involved in any contempt case.	:	
24.	Whether any proceeding for professional misconduct has been initiated against him/her by the State Bar Council of Odisha/Bar Council of India (pending or decided).	:	



25.	Whether any remark has ever been passed against him/her in any order/judgment by any Court of Law.	:	
26.	Whether he/she is involved in any collateral activities which may disqualify him/her for being designated as Senior Advocate.	:	

**(SIGNATURE OF THE APPLICANT)**

I, the undersigned Advocate have gone through the Bar Council of India Rules, 1975 governing the conduct of Senior Advocate, practicing in the State of Odisha and submit my application for being designated as Senior Advocate and state my consent to be so designated by the High Court.

Dated

**(Signature)**